

DA No. 955/99

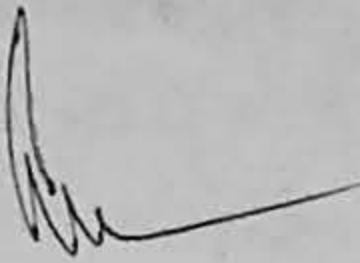
20-05-03

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

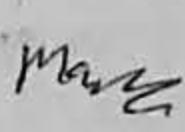
Hon'ble Major K.K. Srivastava, A.M.

Adjourned for the day on account
of illness slip of Sri A.K. Gaur
Learned counsel for the ~~app~~ respondents.

list on 14-07-03.


A.M.


V.C.


M.A.

O.A. No.955/94.

14.07.03

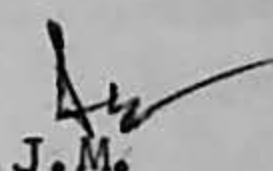
Hon'ble Mr.A.K. Bhatnagar, J.M.

Sri S.K. Mishra learned counsel for the applicant and Sri S.K. Pandey holding brief of Sri Shishir Kumar is also ~~learned counsel~~ ^{appeared for} for the applicant. Sri Km. Renu Singh holding brief of Sri A.K. Gaur learned counsel for the respondents.

Learned counsel for the applicant submitted that subsequent ^{applicant's} counsel Sri S.K. Dey and Sri S.K. Mishra have filed Vakalatnama without obtaining the consent of the previous applicant's counsel Sri Shishir Kumar.

Sri S.K. Mishra submits that client has directly engaged him after his case was dismissed in default on 07.03.2002. Learned counsel for the respondents prays for and is granted three weeks time to file C.A. Learned counsel who was engaged previously may also file his objection within this period, if so desire.

List on 11.08.2003.


J.M.

DR.

Manish/-

objection filed
on 07/8/02.

Submitted.

R
8/8.

Exxx2003

11.8.2003

Hon. Mr. Justice R.R.K. Trivedi, VC
Hon. Mr. D.R. Tiwari, AM

sri S.K. Mishra, learned counsel for the applicant and Km Renu Singh brief holder of Sri A.K. Gaur learned counsel for the respondents.

MA 433/03

By this MA the applicant has prayed for restoration of the OA which was dismissed in default on 7.3.2002. Restoration application has been filed on 3.2.2003 i.e. after about 11 months. The applicant has filed MA no. 434/03 for condonation of delay. However, the applicant has not annexed copy of the order by which the application was dismissed in default or any other document on which basis the Tribunal may be convinced that the applicant had knowledge of the order of dismissal only on 27.1.2003. It may be mentioned here that free copy of the every order passed by the Tribunal is served on the applicant or his counsel. The copy of the order was sent by this Tribunal on 18.3.2002 as it is clear from the office record, but the copy of the order has not been filed. The applicant stated that he got knowledge of the order only on 27.1.2002, but the copy has not been filed obtained by him after having knowledge of the order. In the circumstances we do not find any good explanation for this long and inordinate delay of 11 months. Restoration application no. 433 of 2003 is dismissed in default.

AM

VC

/pc/